

**MINUTES OF THE MEETING OF DISTRICT INFRASTRUCTURE  
COMMITTEE, CHAIBASA HELD ON 24.08.2018 AT 03:40 p.m.**

A meeting of the District Infrastructure Committee, Chaibasa is held today on the 24<sup>th</sup> August, 2018 at 03:40 p.m. in the chamber and under the Chairmanship of the Principal District and Sessions Judge, West Singhbhum at Chaibasa in presence of the following other members of the committee:-

1. The Deputy Commissioner,  
West Singhbhum, Chaibasa.
2. The Executive Engineer,  
Building Division, Chaibasa.

**Following Agendas were discussed in the meeting.**

1. Development in the matter of construction of residential quarter of the Principal Judge, Family Court, Chaibasa.
2. Matter relating to other essentially required facilities in the 'A' & 'B' type residential quarters for Class-III & Class-IV employees of Civil Court, Chaibasa i.e. Effective System of Drainage of waste water, Iron Gate on the main entrance of the "A" type quarters, one more boring for "A" type quarter, renovation and maintenance of both "A" & "B" type quarters, etc.
3. Progress in the matter of allotment of Government Land required for Proposed construction of 18 residential quarters for the Judicial Officers and 78 quarters for class-III & IV employees of Civil Courts, Chaibasa.
4. The matter of some construction works and fortification of Boundary Wall with concertina coil fencing & one Deep Boring in the premises of P. D.J's Bungalow at Tungri, Chaibasa.
5. (i) Matter with regard to proper supply of drinking water and sanitation in the residential quarters in the Judges Colony, Chaibasa.  
(ii) Matter of Two units of **H.Y.D.T. boring**-One in the Judges Colony and other in the premises of "B" Type residential quarters of the staff.
6. Matter with regard to construction of Ramp and Adaptation of Toilets for wheel chair users in the existing Civil Court Buildings.

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7. Matter relating to hand over of newly constructed washing and drinking water points with over head Water-Tanks, Toilets and Urinals (separately for men and women and construction of a new Water-points inside the Civil Court Premises with proper filtration and sanitation for use of the litigants and other person.
8. Matter of completion of repairing and renovation works of the Courts and Chambers, etc. of the Main Court Building of Civil Court, Chaibasa as per approved estimate and plan.
9. Progress in the matter of security measures in the premises of Civil Court, Chaibasa.
10. Matter of transfer of Vacant S.D.O. Court complex and other abandoned Government Office etc.
11. Progress in the matter of construction of Sub Divisional Court-Buildings and residential complexes of Porahat at Chakradharpur.
12. Development in the matter of construction of Sub -Jail of Porahat at Chakradharpur.
13. Any other matter with the permission of the Chairperson.
  - (i) Lightening conductor,
  - (ii) Santary Post in Judges Colony,
  - (iii) Proposal of construction of 04 'E' Type and 06 'D' Type Residential Quarter in Judges Colony,
  - (iv) Renovation and repairing works in Record Rooms/Forms and Stationery Room and Video Conferencing Room and
  - (v) etc.

**AGENDA – 1:**

The matter with regard to construction of the residential quarter of the Principal Judge, Family Court, Chaibasa was taken up and discussed in the meeting. It has been reported by the Executive Engineer, Building Construction Division, Chaibasa that a Estimate, amounting to Rs. 1,31,35,000 only, has been technically sanctioned by the Chief Engineer, Building Construction Department, Ranchi and sent to the Secretary,

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Building Construction Department, Ranchi vide Letter No. 267(Anu.) Dated 22.02.2018 for Administrative approval.

The Chairperson expressed his grave dissatisfaction over the lingering attitude of the authority concerned and impressed upon the Executive Engineer, Building Division, Chaibasa to expedite the matter.

The Deputy Commissioner, West Singhbhum, Chaibasa also assured the Chairperson that he would also look in to matter at his own level and also impressed upon the Executive Engineer, Building Construction Division, Chaibasa to send reminder request letter to the Secretary, Building Construction Department, Ranchi and also to raise this matter in his monthly meeting with the higher officials of Building Construction Department, Ranchi.

**AGENDA – 2:**

Matter relating to other essentially required facilities in the 'A' & 'B' type residential quarters for Class-III & Class-IV employees of Civil Court, Chaibasa i.e. Effective System of Drainage of waste water, Iron Gate on the main entrance of the "A" type quarters, one more boring for "A" type quarter, renovation and maintenance of both "A" & "B" type quarters, etc. was then taken up and discussed.

The Executive Engineer, Building Construction Division, Chaibasa apprised the Chairperson that Technically Sanctioned Estimate for repairing and renovation works of Two blocks of "B" Type residential quarters has been sent to the Secretary, Building Construction Department, Ranchi vide Letter No. 442(Anu.) Dated 17.05.2018 for Administrative approval and the Estimate for repairing and renovation works of Two blocks of "A" Type residential quarters including **provision of Drainage** has been prepared and the same has been sent to the Superintending Engineer, Building Construction Department, Ranchi for technical sanction of the process of Technical Sanction.

Further, Estimate for One more boring in the same campus has been sent to the Secretary, Building Construction Department, Ranchi vide Letter No. 631(Anu.) Dated 21.07.2017 for Administrative approval and for the remaining required works necessary step shall be taken at the earliest.

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**AGENDA – 3:**

Matter of allotment of Government Land required for Proposed construction of 18 residential quarters for the Judicial Officers and 78 quarters for class-III & IV employees of Civil Courts, Chaibasa was also taken up and discussed in the meeting.

The Chairperson impressed upon the Deputy Commissioner, West Singhbhum, Chaibasa that since the old residential quarters of the Judicial Officers of this Judgeship are presently almost in **dilapidated** condition and not inhabitable at all, construction of new 'E' type and 'D' type residential quarters for them has become necessary and as per report submitted by the Executive Engineer, Building Construction Division, Chaibasa total area of land required for construction of 'E' type and 'D' type residential quarters is not available there. If, some abandoned area of adjacent land of Animal Husbandry Department is made available for this purpose, One block of 'E' type (04 Units) and One block of 'D' type (Six Units) may be constructed there and there would be no necessity of providing land elsewhere.

The Deputy Commissioner, West Singhbhum, Chaibasa assured the Chairperson that he will look into the matter and directed the Executive Engineer, Building Construction Division, Chaibasa to submit requisition for the same to his office at once.

In the matter of land required for construction of 78 residential quarters for the Staff of this Judgeship, the Chairperson requested Deputy Commissioner, West Singhbhum, Chaibasa to issue specific direction to the concerned Revenue Officer to locate the required suitable land for the aforesaid purpose at the earliest and report.

**AGENDA – 4:**

In the matter of some construction works and fortification of Boundary Wall with concertina coil fencing & one Deep Boring in the premises of P. D.J's Bungalow at Tungri, Chaibasa, the Executive Engineer, Building Construction Division, Chaibasa apprised the Chairperson that the Estimate has been prepared and sent to the Secretary, Building Construction Department, Government of Jharkhand, Ranchi, vide letter No. 592(Anu.) Dated 13.07.2017 for Administrative Approval and the same is awaiting.

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The Chairperson impressed upon the Executive Engineer, Building Construction Division, Chaibasa to expedite the matter and make further correspondence in the matter to obtain required Administrative Approval at the earliest.

**AGENDA – 5:**

(i) Matter with regard to proper supply of drinking water and sanitation in the residential quarters in the Judges Colony, Chaibasa &

(ii) Matter of Four units of H.Y.D.T. boring-One in the Judges Colony and other in the premises of "B" Type residential quarters of the staff was also taken up and discussed in the meeting.

The Executive Engineer, Building Construction Division, Chaibasa apprised the Chairperson that One Boring for each campus has been proposed and technically sanctioned estimate has been sent to the Secretary, Building Construction Department, Government of Jharkhand, Ranchi for Administrative Approval vide Letter No. 631(Anu.) Dated 21.07.2017, which is awaiting.

The Chairperson and the Deputy Commissioner, West Singhbhum, Chaibasa both impressed upon the Executive Engineer, Building Construction Division, Chaibasa that this matter has been lingering since long and in spite of several directions under the minutes of the meetings of the District infrastructure Committee, Chaibasa, this matter could not be resolved till date and hence, a proper and effective step is required to be taken on your part immediately to resolve the problem.

In the matter of H.Y.D.T. boring one unit each in the Judges colony, Chaibasa and in the premises of 'B' Type residential quarters of the Staff of this Judgeship, the Deputy Commissioner, West Singhbhum, Chaibasa assured the Chairperson that this matter will be resolved very shortly.

**AGENDA – 6:**

In the matter with regard to construction of Ramp and adaptation of Toilets for the Wheel Chair users in the buildings of Civil Courts, Chaibasa, the Executive Engineer, Building Construction Division, Chaibasa apprised the Chairperson that for the 1<sup>st</sup> floor of the buildings, a detailed Project Report has been sent in the Office of the

Chief Engineer, Building Construction Department, Ranchi for detail working, drawing and design. But, no reply has yet been received. Necessary steps are being taken to expedite the matter.

The Chairperson impressed upon the Executive Engineer, Building Construction Division, Chaibasa that this matter has been lingering since long and directed him to make necessary correspondence with the authority concerned.

**AGENDA – 7:**

Matter relating to hand over of newly constructed washing and drinking water points with over head Water-Tanks, Toilets and Urinals (separately for men and women and construction of a new Water-points inside the Civil Court Premises with proper filtration and sanitation for use of the litigants and other person was then take up and discussed.

As apprised by the Judge-in-Charge, Civil Court, Chaibasa, the keys of the newly constructed washing and drinking water points with over head Water-Tanks, Toilets and Urinals (separately for men and women) have been handed over to the Civil Court Administration and the Building Construction Division, Chaibasa is now required to hand over the same on paper.

The matter with regard to lack of supply of water in the urinals made in front of English Office of this Judgeship was raised and discussed in the meeting. It was apprised to the Chairperson that water in not being supplied in the said urinals and as such, the same is not fit to be used at present.

The Chairperson impressed upon the Executive Engineer, Building Construction Division, Chaibasa to look into the matter and make necessary arrangement to ensure supply of water in the said urinals within a week.

**AGENDA – 8:**

The matter of completion of repairing and renovation works of the Courts and Chambers, etc. of the Main Court Building of Civil Court, Chaibasa as per approved estimate and plan was also taken up and discussed in the meeting. The Executive Engineer, Building Division, Chaibasa apprised the Chairperson that repairing and renovation works are about to finish. Presently renovation works in the Record Rooms and Nazarat has been undertaken.

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**AGENDA – 9:**

The matter of security measures in the premises of Civil Court, Chaibasa was also taken and discussed in the meeting.

The Executive Engineer, Building Division, Chaibasa apprised the Chairperson that in this regard three measures have earlier been undertaken by his Department i.e. (i) raising of the boundary wall with concertina coil fencing, (ii) construction of the Police Barrack on the roof of Hazat in the premises of Civil Court, Chaibasa and (iii) replacement of the main entrance gate and so far the progress in the matter is concerned, work of raising of the boundary wall with concertina coil fencing have been completed and construction of the Police Barrack on the roof of Hazat in the premises of Civil Court, Chaibasa are in progress and nearly 70% works have already been completed. Estimate for replacement of the main entrance gate has been technically sanctioned and sent to the Government for Administrative Approval.

The Executive Engineer, Building Division, Chaibasa, further, apprised the Chairperson that required allotment for two more works i.e. (i) Concertina Coil fencing over the boundary wall of Hazat campus and (ii) construction of D.F.M.D. Machine room have also been received in his Department. Work of Concertina Coil fencing over the boundary wall of Hazat and Security Room at main entrance gate have been completed.

**AGENDA – 10:**

Matter of transfer of Vacant S.D.O. Court complex and other abandoned Government Office etc. was also discussed in the committee.

The Deputy Commissioner, West Singhbhum, Chaibasa apprised the Chairperson that a proposal to accord necessary permission for transfer of the Vacant S.D.O. Court complex and other abandoned Government Office etc., bearing Khata No. 04, Plot No. 227 (Part) & measuring about 1.18 Acres, to the Law Judicial Department, Government of Jharkhand, Ranchi has already been sent to the concerned Department of State Government i.e. **Department of Revenue, Registration and Land Reforms, Ranchi** with a request to accord necessary permission in the light of the Hon'ble Court's Letter No. 851/Admn. Misc. Dated 09.10.2017 vide his Office Letter No. 244(A)/Ra. dated 15.12.2017. Further progress in the matter is awaiting.

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The Chairperson also apprised the Committee – Members that as per information received from the Hon'ble Court under their Letter No. 179/Admn. Misc. Dated 13.03.2018, this issue was also discussed in the meeting dated 27.02.2018 of the State Level Committee for Monitoring Infrastructure of Sub-Ordinate Judiciary and it has been resolved that the Secretary, Building Construction Department, Government of Jharkhand, Ranchi shall move the Revenue Department for handing over the said land for expansion of Civil Court, Chaibasa .

**AGENDA – 11:**

Progress in the matter of construction of Sub Divisional Court-Buildings and residential complexes of Porahat at Chakradharpur was also taken up and discussed in the meeting.

The Executive Engineer, Building Construction Division, Chaibasa apprised the Chairperson that nearly 90% residential works and 85% non-residential works under the approved plan have already been completed and the further work is in progress.

The Executive Engineer, Building Construction Division, Chaibasa further, apprised the Chairperson that as per requirement the Estimate for some additional works there has already been prepared and as directed by the Superintendent Engineer, Building Construction Department, Chhotanagpur Region, Ranchi, under his letter No. 852 Dated 20.04.2018, the same is to be sent to the Building Committee constituted at the level of the Hon'ble High Court of Jharkhand, Ranchi for approval of the Estimate. Such estimate has again been sent to the consultant for re-estimating the same.

**AGENDA – 12:**

Development in the matter of construction of Sub -Jail of Porahat at Chakradharpur was also taken up and discussed in the meeting.

The Executive Engineer, Building Division, Chaibasa apprised the Chairperson that due to change in design and drawing, a revised T.S. Estimate of Rs. 268385000/- for the remaining works has been submitted by the Chief Engineer, Building Construction Department, Ranchi, vide his letter no. 1362 Dated 27.12.2016 to the Inspector General, Department of Prison, Ranchi for revised Administrative Approval and the same is still awaiting.

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The Chairperson expressed his grave dissatisfaction over the lingering attitude of the authorities concerned and impressed upon the Executive Engineer, Building Division, Chaibasa that since the completion of the Jail Buildings and Premises would be essentially required for functioning of the Sub-divisional Courts of Porahat at Chakradharpur, more sincere steps are required to be taken on your part to expedite the matter. The Executive Engineer, Building Division, Chaibasa was, further, directed to obtain concrete information about the latest development in the matter and report to the undersigned at the earliest.

**OTHERS:**

With the permission of the Chairperson, following other matters were also raised before the Committee and discussed:-

(i) **Lightening Arrester:** In the light of the direction under Hon'ble Court's Letter No. 341/Admn. Misc. Dated 01/06/2018, the matter with regard to installation of Lightening Arrester here in all the Five Court-complexes and also in the Bungalow of the Principal District and Sessions Judge for the safety and security of the precious Electrical/Electronics accessories from the threats of thundering was discussed in the meeting.

The Executive Engineer, Building Division, Chaibasa apprised the Chairperson that a Model Estimate has already been framed for installation of the Lightening Conductor in the premises of Civil Court, Chaibasa and at the Residential Quarter of the Learned Principal District and Sessions Judge, West Singhbhum at Chaibasa and sent to the Superintending Engineer, Building Construction Department, Chhotanagpur Circle, Ranchi for Technical Sanction of the same.

The Deputy Commissioner, West Singhbhum, Chaibasa impressed upon the Executive Engineer, Building Division, Chaibasa to frame and submit a fresh Estimate on the pattern of provision of the Lightening Conductor installed in the Kasturba Gandhi Schools of this district at the earliest.

**The Chairperson impressed upon the Executive Engineer, Building Construction** Division, Chaibasa that since the Hon'ble Court is very much concerned in the matter of installation of Lightening Arrester in the Judgeships, you are required to take all necessary steps in this regard without any further delay and report.

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(ii) **Sanitary Post in the Judges Colony:** The Executive Engineer, Building Division, Chaibasa apprised the Chairperson that work of construction of Sanitary post in the Judges Colony has already been completed.

The Chairperson impressed upon the Executive Engineer, Building Construction Division, Chaibasa to submit Official report and hand over the same to the Civil Court Administration at once.

(iii) Proposal of construction of 04 'E' Type and 06 'D' Type Residential Quarter in Judges Colony:- Already discussed under Agenda No.-3.

(iv) Matter of renovation and repairing works in Record Rooms, Forms and Stationery Room and Video Conferencing Room and construction of Two New Gates in the premises -one behind the Record Room and other in front of New Vehicle Parking space and boundary wall of the gardens in the premises was also discussed in the meeting.

The Chairperson impressed upon the Executive Engineer, Building Construction Division, Chaibasa to expedite the matter and complete the aforesaid works at the earliest.

No any other matter was raised in the meeting today.

The meeting ended in cordial atmosphere with vote of thanks.

Let the copy of the same be sent to the all concerned for needful.

Principal District & Sessions Judge,  
West Singhbhum, Chaibasa

Memo No. 2870-2872 /G Dated; Chaibasa, the 25<sup>th</sup> Day of August, 2018

As directed, copy forwarded to:-

1. The Deputy Commissioner, West Singhbhum, Chaibasa,
2. The Executive Engineer, Building Division, Chaibasa,
3. The Executive Engineer, Drinking Water and Sanitation Division, Chaibasa,  
for information and necessary action And
4. The System Officer, e-Court, Civil Court, Chaibasa for uploading the same on the Official web- site of Civil Court, Chaibasa.

Registrar,  
Civil Court, Chaibasa.  
25-08-2018